

[Shri K. D. Malaviya.]

the matter, came to the conclusion that in the wider context of the need to step up production of coal in the Third Plan, it should be possible to accommodate the State Government's desire to produce coal on its own for the purpose of meeting the requirements of its public sector projects included in the All India Plan.

In order to expedite decision on this question I had a series of meetings with late Dr. B. C. Roy. Although there were certain differences in the interpretation of the application of the laws and rules pertaining to mining of coal Dr. Roy never questioned the authority of the Central Government to exercise control over production, distribution and pricing of coal. The points narrowed down to one issue, namely, his desire that the State Government may be permitted to open and develop its own mines within the general framework of this all India policy. This constructive approach has enabled the Government of India to come to an agreement by which the State Government will be enabled to produce coal of the requisite type and quality according to an approved plan, the entire production being considered an integral part of the total availability of coal in the country. The needs of the public sector projects of the State, which form part of the approved Plan will, of course, be the first charge on this production. Any surplus that is left over will be available for distribution to other consumers in the normal way. Even whatever quantities are fed into the State Government's own projects will also be duly allocated by the Coal Controller under the existing statutory orders.

I must add that the conclusion of this agreement is mainly due to Dr. Roy's having appreciated readily the All-India policy with regard to control over production and distribution of coal by the Central Government, and, in this connection, his far-sightedness to accept the national approach contributed to the settlement of this

issue. I have no doubt that the arrangement that we have entered into with the State Government will lead to the acceleration of the pace of production of coal in West Bengal and ultimately to the attainment of the Third Plan target.

Shri Indrajit Gupta (Calcutta—South-West): May I know whether this agreement between the Central Government and the West Bengal Government is of the pattern of the agreements with other State Governments or is it particular for the West Bengal Government and it is different for other State Governments?

Shri K. D. Malaviya: This arrangement has been arrived at on account of the specific issues raised between the West Bengal Government and the Central Government. If the arrangement suits the other State Governments they are welcome to follow this pattern of agreement.

Shri Indrajit Gupta: I have not had the opportunity of seeing the text of the agreement. But, subject to that, may I know whether the mining of this coal and this coal project will be the sole responsibility of the State Government or is the NCDC going to be a partner?

Shri K. D. Malaviya: If the hon. Member sees the agreement, he will find that the exploitation of coal in West Bengal under this arrangement will be the sole responsibility of the West Bengal Government. But the Government of India and the NCDC will always be giving all the technical and other assistance needed.

12:41 hrs.

BUSINESS OF THE HOUSE

The Minister of Parliamentary Affairs (Shri Satya Narayan Sinha): With your permission, Sir, I rise to announce that Government Business in this House during the week commencing 13th August, 1952, will consist of:—

1. Discussion on the situation along the Indian China border, particularly

in the Ladakh region, on a motion to be moved by the Prime Minister.

2. Discussion on the constitution of a Committee on Public Undertakings on a motion to be moved by the Minister of Commerce and Industry.

3. Consideration and passing of the Land Acquisition (Amendment) Bill, 1962.

4. Discussion and voting on Supplementary Demands for Grants (Railways) for 1962-63.

Supplementary Demands for Grants (General) for 1962-63.

5. Discussion on the Eleventh Report of the Union Public Service Commission for the period 1st April, 1960 to 31st March, 1961, together with the Government's Memorandum thereon, on a motion to be moved by the Minister of State in the Ministry of Home Affairs.

6. Discussion on the Report of the Commissioner for Linguistic Minorities for the period 1st August, 1958 to 31st July, 1959, on a motion to be moved by Shri Diwan Chand Sharma and others, at 3,00 p.m. on Thursday, the 16th August.

7. Discussion on the Report of the National Industrial Development Corporation Private Limited for the period ended 31st December, 1958, on a motion to be moved by Shri Shree Narayan Das and others, at 3.00 p.m. on Saturday, the 18th August.

Shri S. M. Banerjee (Kanpur) Sir, I only want to know this. These are important discussions no doubt. But, yesterday, myself and some other Members of the House had also tabled a motion relating to railway accidents. I only request the Minister of Parliamentary Affairs, through you, to see if this discussion could not be had next week. Otherwise, it would become a story of the past. I would request that we may have a discussion on railway accidents instead of the discussion on the U.P.S.C. report.

Mr. Speaker: That the hon. Member can do by contacting the Minister of Parliamentary Affairs.

Shri Indrajit Gupta: Would the hon. Minister for Parliamentary Affairs shed some light on the reports we read every day in the papers that the Session is going to be extended?

Mr. Speaker: He has already made the statement.

Shri Satya Narayan Sinha: I am sorry. I wanted to make this official announcement that the House will continue till the 7th September next.

श्री राम संवक यादव (बाराबंकी) :
प्रध्यक्ष महोदय , १३ अगस्त को

Shri Satya Narayan Sinha: The present Session will continue till the 7th September.

श्री राम संवक यादव : प्रध्यक्ष महोदय, मैं जानना चाहता हूँ कि चीन के बारे में प्रधान मंत्री जो प्रस्ताव १३ तारीख को रखेंगे, उस पर जो माननीय सदस्य संशोधन देना चाहेंगे, वे किस तरह से दे सकेंगे ?

प्रध्यक्ष महोदय : मैं इस के बारे में क्या बता सकता हूँ ।

Shrimati Renu Chakravartty (Barackpore): On this business, may I also ask for a clarification, Sir? We have got some important debates. Would it be possible to change the dates for the public sector undertaking to a later date and take up the Third Five Year Plan and something else during the course of this week?

Shri Satyanarayan Sinha: I do not know. I will just try and see if it is possible.

Mr. Speaker: Election to Committee.

Shri Sonavane (Pandharpur) rose—

Mr. Speaker: If the hon. Member wants some change he can contact Minister.

Shri Sonavane: Sir, we were given some special information about the extension of the Session till the 7th. I want to know whether we can give notice of questions for those days.

Mr. Speaker: If there is time they can send in questions.

Shri Satya Narayan Sinha: It is only for that purpose that this announcement has been made now.

12.45 hrs.

ELECTIONS TO COMMITTEES
 ALL-INDIA INSTITUTE OF MEDICAL
 SCIENCES

The Deputy Minister in the Ministry of Health (Dr. D. S. Raju): Sir, on behalf of Dr. Sushila Nayar, I beg to move the following:

"That in pursuance of section 4(g) of the All India Institute of Medical Sciences Act, 1956, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the All India Institute of Medical Sciences, subject to the other provisions of the Act, *vice* Dr. D. S. Raju resigned."

Mr. Speaker: The question is:

"That in pursuance of section 4(g) of the All India Institute of Medical Sciences Act, 1956, the members of Lok Sabha do proceed to elect, in such manner as the Speaker may direct, one member from among themselves to serve as a member of the All India Institute of Medical Sciences, subject to the other provisions of the Act, *vice* Dr. D. S. Raju resigned."

The motion was adopted.

ESTIMATES COMMITTEE

Shri Dasappa (Bangalore): Sir, I beg to move:

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member

from among themselves to serve as a member of the Committee on Estimates for the unexpired portion of the term ending on the 30th April, 1963, *vice* Shri Shivram Rango Rane resigned."

Mr. Speaker: The question is:

"That the members of this House do proceed to elect in the manner required by sub-rule (3) of Rule 254 read with sub-rule (1) of Rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from among themselves to serve as a member of the Committee on Estimates for the unexpired portion of the term ending on the 30th April, 1963, *vice* Shri Shivram Rango Rane resigned."

The motion was adopted.

12.47 hrs.

MOTION RE: REPORT OF STUDY
 TEAM ON CO-OPERATIVE
 TRAINING

Shri D. C. Sharma (Gurdaspur): Sir, I beg to move the following:

"That this House takes note of the Report of the Study Team on Co-operative Training (Volumes I and II) laid on the Table of the House on the 19th April, 1961."

Mr. Speaker, I feel very happy that I have been called upon to move this motion which refers to the education and training of the co-operative personnel all along the line. Obviously, my observations will be based upon the report of the study team which has been presented to us and it will be my privilege to refer to it, perhaps more than once. But before I do so, I wish to make one thing very clear. Our Prime Minister said once that every village should have a school, a panchayat and a dispensary. I think that he also said that to these three elementary necessities of every village should be added a fourth necessity—a co-operative society. I believe that